

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215- RST.A/7(AHM)2024
in
IA/402(AHM)2023
in
CP(IB) 203 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vedant Tradelink Pvt Ltd
V/s

.....Applicant

B D Overseas & Fiscal Services Ltd

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. M.N. Marfatia, Adv.
For the Respondent : Ms. Vachha Shah, Adv. For R-2
For the liquidator : Mr. Dhananjay Sud, Adv.

ORDER

RST.A/7(AHM)2024

Despite last opportunity no reply has been filed either of the respondents.

We have heard the counsel for the applicant as well as the counsel for the respondent and perused the record.

Taking the lenient view IA/402(AHM)2023 is restored and order dated 16.01.2024 is hereby recalled qua dismissed of default subject to cost of Rs.25,000/- to be paid in the Prime Minister National Relief Fund within seven days.

Re-list for compliance on 01.07.2024

IA/402(AHM)2023

This IA has been filed by the applicant creditors challenging the approval of the resolution plan which was already approved by this Tribunal vide order dated 28.09.2022 in IA No. 954 of 2023.

Re-list on maintainability of the IA on 01.07.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**